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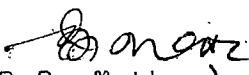
CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
DELHI.

M.P. No. 615/90 in
O.A. No. 2510/89. March 16, 1990.

Shri S.P.Singh Vs. U.O.I. & Ors.

No one appears for either party.

This Misc. Petition has been filed by the applicant for withdrawal of the O.A. No. 2510/89. He has stated that there is now a likelihood of redressal of his grievance by the authorities and in this view of the matter he has prayed for withdrawal of the O.A. We are satisfied from the contents of the Misc. Petition that this is a fit case in which we should allow the prayer. We, therefore, order that the O.A. is dismissed as withdrawn. There will be no order as to costs.


(B.C. Mathur)
Vice-Chairman (A)
16.3.1990.


(Amitav Banerji)
Chairman
16.3.1990.

SKS